OA No.562/2002

New Delhi, this the 18th day of September, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman Hon'ble Shri M.P. Singh, Member (A)

J.B. Gupta X/3368/6 Gali No.2, Raghuvarura No.2, Gandhi Nagar, Delh-31

.. Applicant

(Shri V.P.S.Tyagi, Advocate)

Versus

Union of India, through

1. Secretary

Ministry of Defence, New Delhi

2. Financial Advisor (Defence Serviice) Ministry of Defence, New Delhi

3. The Controller General of Defence Accounts West Block, R.K.Puram, New Delhi

4. Principal Controller of Defence Accounts G. Block, New Delhi

5. Controller of Defence Accounts Western Command & S 9C, Chandigarh .. Respondents Krishi Bhavan

(Shri R.N. Singh, Advocate)

ORDER(oral)

Shri Justice V.S. Aggarwal, Chairman

Applicant by virtue of the present OA, after making certain submissions, has conceded at the bar that OA No. 563/2002 is pending in this Tribunal. Keeping in View the said fact, it is directed that subject to the final outcome in the above said OA, respondents within four months from the date of receipt of a certified copy of this order, will pass an appropriate order as to the date from which the applicant is entitled to the pension and the date from which he is to be given subsistence allowance for the period of suspension. Order should be communicated to the applicant after the stipulated ine period. OA is disposed of. No costs.

> (M.P. Singh) Member(A)

(V.S. Aggarwal) Chairman